

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 206- IA 711 of 2021
ITEM No 207- IA 07 of 2022
ITEM No 208- IA 763 of 2022
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..16/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.
For the Applicant : Mr. Nipun Singhvi, Adv. Mr. Kunal Vaishnav, Adv.
For Omkara Assets Reconstruction
Private Limited : Mr. Krishnendu Datta, Sr. Adv. a/w. Mr. Ajay Kumar, Adv.
: Ms. Harshita Ahluwalia, Adv. & Ms. Stuti, Adv.
For the Respondent No. 5 : Mr. Virender Ganda, Sr. Adv. Ms. Akansha Mathur, Adv.
: Ms. Sreemantini Mukherjee, Adv.
: Mr. Vikas Mishra, Adv. & Mr. Kartik Nagarkatti, Adv.
: Mr. Varun Ahuja, Adv.

ORDER

IA 711 of 2021

In compliance of the order dated 11.01.2023, Learned IRP / RP Mr. Hitesh Goel for the applicant Bhadreshwar Vidhyut Pvt Ltd is present through video conferencing, and states that they have already appointed the Counsel who represented the company prior to the applicant company undergoing CIRP. Learned Counsel for the applicant, Mr. Vaishnav undertakes to file vakalatnama also change the cause title and amend the application and serve to the other side, within two weeks,

Pleadings already complete.

List for hearing on 17.02.2023.

IA 07 of 2022 & IA 763 of 2022

In compliance of the order dated 21.12.2022, an affidavit with the explanation dealing with the claims of employees / workmen is filed by the Successful Resolution Applicant with respect to correction in Form-H. Learned Counsel Mr. Dave for RP states that the said affidavit has to be placed before CoC for considering the approval with regard to the Resolution Plan and including such correction to file Form-H.

Learned Counsel further states that the 330 days, even after considering the exclusion of the pandemic period and extension have expired, hence, seeks liberty to conduct CoC meeting to place the present affidavit of Successful Resolution Applicant before CoC which is required to be included in Form-H. Accordingly, the liberty is granted to RP to conduct one CoC meeting only for the limited purpose to place the affidavit filed by the Successful Resolution Applicant with respect to the dealing with the claims filed by the employees / workmen in plan, and consider the same to be properly included in the Resolution Plan in Form-H. The RP shall complete the process within a week, and file the minutes along with the outcome of the meeting of the CoC. RP to file corrected Form-H with copy to the applicant in IA 07 of 2022.

List on 25.01.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**